

in yarn prices:

- i) Adoption of a cautious policy on exports of raw cotton and cotton yarn after taking into account the interests of the handloom sector;
- ii) Setting up of twenty yarn depots through the National Handloom Development Corporation for supply of yarn to handloom weavers at mill-gate prices. One such depot has been set up in Nagpur;
- iii) Setting up of a Hank yarn Price Monitoring Committee under the Chairmanship of the Textile Commissioner; and
- iv) Persuading State Governments to set up Yarn Price Fixation Committees for fixing hank yarn prices of cooperative/state sector mills at reasonable rates.

Both cone and hank yarns have shown a stabilising trend during the past six months. Government is, however, keeping a close watch on the price situation of yarn used in the powerloom and handloom sectors. Government shares the concerns of the representationists in regard to the increase in prices of yarn. NHDC is already operating a yarn depot in the concentration of handloom weavers at Nagpur. Government has no scheme for setting up of yarn depots in areas of powerloom weavers like Bhalegaon and Nasik.

[English]

#### **Functioning of the Delhi Wakf Board**

5324. SHRI G..M. BANATWALLA: Will the Minister of WELFARE be pleased to state:

(a) whether Government have received any representations regarding the functioning of the Delhi Wakf Board;

(b) if so, the points raised in the representations and reaction of Government thereon; and

(c) the action taken thereon?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**

(a) Yes, Sir.

(b) and (c). Delhi Administration which is administratively concerned with the Delhi Wakf Board has informed that some representation have been received wherein allegations have been made regarding leasing out of wakf and without following proper procedure, misuse of funds in the developmental work undertaken by the Board, favouritism shown in making appointment, misuse of official vehicle and operation of a secret bank account by the Chairman, Delhi Wakf Board.

Delhi Administration has been asked to get an enquiry conducted into the allegations.

#### **Allocation for Tribal Development in States**

5325. KUMARI KAMLAJI KAREDDI: Will the Minister of WELFARE be pleased to state:

(a) the funds allocated for tribal development during last two years, State-wise and year-wise;

(b) the progress of the projects taken up for tribal development;

(c) whether the desired progress has not been achieved in tribal areas; and

(d) if so, the reaction of Government to the same?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) State-wise , and year-wise details of the funds allocated for Tribal Development are given in the attached Statement.

(b) Funds are allocated for different sectoral schemes with a view to enable the Scheduled Tribe families to move up the poverty line. During the last two years, against a target of 16,80,861 ST families, 19,21,987 families were given economic assistance by the end of February, 1990.

(c) and (d). The need of tribal areas are far greater and these therefore require heavy investments, than what we are in a position to provide at present. In view of this the Working Group of Development and Welfare of Scheduled Tribes during the Eighth Five Year plan has recommended that the proportion and quantum of funds to be earmarked under the Tribal Sub-Plan of the States/Union Territories should not be less than the percentage of ST population of the State/UT, plus a compensatory percentage which should not be less than 3% of the plan outlay of the State/UT. States/UTs are being advised to adopt this criterion for the Eighth Five Year Plan.

## STATEMENT

*(Rs. in Crores)*

S.No.	State/Union Territory	Tribal Sub-Plan outlay		Special Central Assistance released	
		1988-89	1989-90	1988-89	1989-90
		3	4	5	6
1.	Andhra Pradesh	68.22	69.06	11.66	13.47
2.	Assam	62.61	63.74	7.86	8.86
3.	Bihar	390.00	444.18	24.72	27.32
4.	Gujarat	1646.71	157.72	13.31	16.12
5.	Himachal Pradesh	25.73	14.74	1.35	1.54
6.	Karnataka	16.09	14.74	1.35	1.54
7.	Kerala	9.23	10.13	1.16	1.26
8.	Madhya Pradesh	132.56	358.47	49.34	55.83

(Rs. in Crores)

S.No.	State/Union Territory	Tribal Sub-Plan outlay		Special Central Assistance released	
		1988-89	1989-90	1988-89	1989-90
1	2	3	4	5	6
9.	Maharashtra	177.06	208.16	12.66	14.87
10.	Manipur	26.96	44.37	2.83	3.20
11.	Orissa	212.31	221.64	23.89	27.56
12.	Rajasthan	79.93	79.89	12.34	14.30
13.	Sikkim	11.31	10.92	0.49	0.60
14.	Tamil Nadu	11.00	27.13	1.95	2.30
15.	Tripura	60.46	63.90	3.06	3.37
16.	Uttar Pradesh	1.55	1.54	1.05	0.47

(Rs. in Crores)

S.No.	State/Union Territory	Tribal Sub-Plan outlay		Special Central Assistance released	
		1988-89	1989-90	1988-89	1989-90
1		3	4	5	6
17.	West Bengal	33.84	37.85	8.76	10.17
18.	A & N Islands	10.15	14.50	0.06	0.41
19.	Daman & Diu	0.85	0.92	0.10	0.09